

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No.2785/2015**

New Delhi this the 5<sup>th</sup> day of November, 2015

**Hon'ble Mr. Justice B. P. Katakey, Member (J)  
Hon'ble Shri K. N. Shrivastava, Member (A)**

Asha Rani, Nursing Sister  
Aged about 46 years,  
D/o Shri P. N. Bhatia,  
R/o Room No. 41, New Staff Hostel,  
LNJP Hospital,  
New Delhi-110002.

...Applicant

(By Advocate: Mr. M. K. Bhardwaj)

VERSUS

Govt. of NCT of Delhi through :

1. The Chief Secretary,  
New Secretariat,  
I.P. Estate, New Delhi.
2. The Director,  
Deen Dayal Upadhyay Marg,  
Guru Nanak Eye Centre,  
New Delhi-110 002.
3. Dr. Ashok Kumar,  
Dy. Medical Superintendent,  
Deen Dayal Upadhyay Marg,  
Guru Nanak Eye Centre,  
New Delhi-110 002.
4. Sh. H. P. Meena, Admn. Officer,  
Deen Dayal Upadhyay Marg,  
Guru Nanak Eye Centre,  
New Delhi-110 002.
5. Dr. Y. K. Sarin,  
Medical Superintendent,

LNJP Hospital,  
New Delhi-110 002.

...Respondents

(By Advocate : Ms. Sangita Rai)

**O R D E R (O R A L)**

**Hon'ble Mr. Justice B. P. Katekey, Member (J)**

Mr. Bhardwaj, the learned counsel appearing for the applicant producing a copy of the order dated 26.10.2015 passed by the Chief Secretary to the GNCTD, Department of Health and Family Welfare has submitted that though the order of suspension dated 25.07.2015 has been revoked, the full salary for the period of suspension has not been paid.

2. The learned counsel for the respondents submits that necessary decision relating to payment of salary for the period of suspension shall be taken by the authority.

3. Upon perusal of the aforesaid order dated 26.10.2015 passed by the Chief Secretary it reveals that the order of suspension dated 25.07.2015 has been revoked pursuant to the recommendations made by the Suspension Review Committee on 15.10.2015. In the said order no stipulation relating to initiation or contemplation of disciplinary proceedings against the applicant has been made. Hence, while disposing of the O.A, in view of the aforesaid order dated 26.10.2015, the respondents are

directed to pay the full salary to the applicant during the period of suspension.

4. The O.A is accordingly disposed of. The aforesaid order dated 26.10.2015 is kept on record. No cost.

(K. N. Shrivastava)  
Member (A)

(Justice B.P. Katakey)  
Member (J)

/Mbt/

